

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order dt. 4.9.03 issued to the applicant by Posts and notice issued to all the respondents by Regd. Ad. Posts.

By  
10/9/03  
S.O.

By  
10/9/03

Memo filed by the Petmr. Counsel seeking withdrawal of the OA.

By  
29/9/03

Copy of order dt. 30.9.03 issued to the Petmr. Counsel.

By  
11/10/03  
S.O.

By  
11/10/03

to the applicant to remove those defects by 30.9.03.

A copy of this order is sent to the applicant in his address given in the O.A.

MEMBER (JUDICIAL)

Order dated 4.9.03

None appears for the applicant. Perused the records. Issue notice to Respondents returnable in six weeks.

MEMBER (JUDICIAL)

Order dated 30.09.2003.

By filing a memo, the applicant prays to withdraw this OA; as during the pendency of this case, he has been intimated by the Respondents that he is not entitled to pension. Accordingly permission is granted to withdraw this OA with liberty to file another OA challenging the order of the said refusal to grant pension by the Respondents. Accordingly, this OA is disposed of.

Vice Chairman

Member